

of Fertilizers, Ministry of Chemicals and Fertilizers) and the Madras Fertilizers Limited (MFL), for the year 2019-20.

[Placed in Library. See No. L.T. 488/17/19]

- (5) Memorandum of Understanding between the Government of India (Department of Fertilizers, Ministry of Chemicals and Fertilizers) and the National Fertilizers Limited (NFL), for the year 2019-20.

[Placed in Library. See No. L.T. 489/17/19]

- (6) Memorandum of Understanding between the Government of India (Department of Fertilizers, Ministry of Chemicals and Fertilizers) and the Projects and Development India Limited (PDIL), for the year 2019-20.

[Placed in Library. See No. L.T. 490/17/19]

- (7) Memorandum of Understanding between the Government of India (Department of Fertilizers, Ministry of Chemicals and Fertilizers) and the Rashtriya Chemicals and Fertilizers (RCF) Limited, for the year 2019-20.

[Placed in Library. See No. L.T. 491/17/19]

Notification of the Ministry of Health and Family Welfare

स्वास्थ्य और परिवार कल्याण मंत्रालय में राज्य मंत्री (श्री अश्विनी कुमार चौबे): महोदय, मैं निम्नलिखित पत्र सभा पटल पर रखता हूँ:-

- I. A copy (in English and Hindi) of the Ministry of Health and Family Welfare, Notification No. G.S.R. 8881, dated the 17th September, 2018, publishing the Human Immunodeficiency Virus and Acquired Immune Deficiency Syndrome (Prevention and Control) Rules, 2018, under Section 48 of the Human Immunodeficiency Virus and Acquired Immune/Deficiency Syndrome (Prevention and Control) Act, 2017.

[Placed in Library. See No. L.T. 733/17/19]

- II. A copy each (in English and Hindi) of the following Notifications of the Ministry of Health and Family Welfare (Department of Health and Family Welfare), under Section 38 of the Drugs and Cosmetics Act, 1940:—

- (1) G.S.R. 222 (E), dated the 13th March, 2018, publishing the Drugs and Cosmetics (First Amendment) Rules, 2018.
- (2) G.S.R. 360 (E), dated the 10th April, 2018, publishing the Drugs and Cosmetics (Third Amendment) Rules, 2018.

- (3) G.S.R. 385 (E), dated the 19th April, 2018, publishing the Drugs and Cosmetics (Fourth Amendment) Rules, 2018.
- (4) G.S.R. 408 (E), dated the 26th April, 2018, publishing the Drugs and Cosmetics (Fifth Amendment) Rules, 2018.
- (5) G.S.R. 521 (E), dated the 1st June, 2018, publishing the Drugs and Cosmetics (Sixth Amendment) Rules, 2018.
- (6) G.S.R. 1161 (E), dated the 3rd December, 2018, publishing the Drugs and Cosmetics (Eighth Amendment) Rules, 2018.
- (7) G.S.R. 1186 (E), dated the 7th December, 2018, publishing the Drugs and Cosmetics (Ninth Amendment) Rules, 2018.
- (8) G.S.R. 1193 (E), dated the 12th December, 2018, publishing the Drugs and Cosmetics (Tenth Amendment) Rules, 2018.
- (9) G.S.R. 20 (E), dated the 10th January, 2019, publishing the Drugs and Cosmetics (Second Amendment) Rules, 2019.

[Placed in Library. For (1) to (9) See No. L.T. 601/17/19]

Annual Reports and Accounts of NATRIP, New Delhi and related papers

THE MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS;
AND THE MINISTER OF STATE IN THE MINISTRY OF HEAVY INDUSTRIES AND
PUBLIC ENTERPRISES (SHRI ARJUN RAM MEGHWAL): Sir, I lay on the Table, a copy
each (in English and Hindi) of the following papers:—

- (i) (a) Annual Report and Accounts of the National Automotive Testing and R&D Infrastructure Project (NATRIP), New Delhi, for the year 2015-16, together with the Auditor's Report on the Accounts.
- (b) Review by Government on the working of the above Project.
- (c) Statement giving reasons for the delay in laying the papers mentioned at (i) (a) above. [Placed in Library. See No. L.T. 10976/16/19]
- (ii) (a) Annual Report and Accounts of the National Automotive Testing and R&D Infrastructure Project (NATRIP), New Delhi, for the year 2016-17, together with the Auditor's Report on the Accounts.
- (b) Review by Government on the working of the above Project.